

(12)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

R.A. NO. 242/2002
in
O.A. NO. 1984/2001

This the 23rd day of October, 2002.

HON'BLE SHRI JUSTICE V. S. AGGARWAL, CHAIRMAN

HON'BLE SHRI V.K.MAJOTRA, MEMBER (A)

Pawan Sut

... Applicant

-versus-

Union of India & Ors.

... Respondents

O R D E R (By Circulation)

Hon'ble Shri V.K.Majotra, Member (A) :

Here is an application seeking review of order dated 12.9.2002 in OA No.1984/2001 whereby the said OA was dismissed finding no merit therein.

2. It has been stated in this application that a number of submissions advanced by applicant's counsel at the time of oral arguments have not been considered/appreciated by the Tribunal.

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3. We have gone through the entire records and the Tribunal's order dated 12.9.2002 and find that all submissions made by the learned counsel of applicant were considered and dealt with on merits. The present application, in our view, is merely an attempt to re-argue the entire case which is impermissible while reviewing an order, as review application cannot be treated as an appeal and we cannot arrogate the functions

of an appellate forum in connection with our own decision.

Accordingly, this review application is dismissed in circulation.

V. Majotra

(V. K. Majotra)
Member (A)

V. Aggarwal

(V. S. Aggarwal)
Chairman

/as/